

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT – IV

Item No. 108

IB/783/ND/2022

New IA/458/ND/2024, New IA/451/ND/2024, New IA/455/ND/2024

IN THE MATTER OF:

Conquerent Control Systems Private Limited ... Applicant
Versus
Ansal Crown Infrabuild Private Limited ... Respondent

Under Section 9 of (IBC)

Order delivered on 01.02.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

For the RP : Mr. Sunil Kumar Agrawal-RP

Adv. Rakesh Kumar, Adv. Preeti Kashyap, Adv.

Ankit Sharma, Adv. Varun Pandit, Adv. Yash

Dhawan

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)

ORDER

New IA/458/ND/2024:-

This is an application filed by the Resolution Professional to upload the list of creditors. Heard. The same is taken on record, subject to just exceptions. Place it with the main file for further reference.

IA allowed.

New IA/451/ND/2024:-

Heard the submissions made by the Learned Counsel appearing for the Applicant.

Argument heard.

Order **reserved**.

New IA/455/ND/2024:-

This is Eighth Progress Report filed by the RP. Heard. The same is taken on record, subject to just exceptions. Place it with the main file for further reference. IA stands **disposed off**.

S/d-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

S/d/-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)